

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 109  
**(IB)-938(PB)/2019**

**IN THE MATTER OF:**

Sunil Maloo

.... Applicant/petitioner

Vs.

M/s. CLC Industries Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 08.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioner : Mr. Jatin Sehgal, Adv.

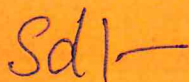
For the Respondent : Mr. Arvind Kr. Gupta, Ms. Henna George, Advs.

**ORDER**

Learned counsel for the corporate debtor states that the reply has been filed through e-filing and a hard copy of the same shall be filed in the registry during the course of the day. A copy of the reply shall also be handed over to the counsel for the petitioner during the course of the day.

Rejoinder be filed within five days from today with a copy in advance to the counsel opposite.

List for arguments on 31.07.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**